

RE. GRUESOME KILLING OF POLICE PERSONNEL IN KARNATAKA

SHRI B. K. HARIPRASAD (Karnataka) : Madam Deputy Chairman, through you, I would like to draw the attention of the hon. Home Minister to the recent gruesome killing of a Superintendent of Police and other police personnel in Karnataka.

Madam, on the 14th of this month, a dreaded poacher and sandalwood smuggler in the District of Mysore, had bombed and killed one Mr. Harikrishna and one Mr. Shakeel Ahmed, top police officers of the Karnataka Police, besides four other police personnel and one civilian. He is an inter-State smuggler, known as Veerappan. Earlier, this year, he had killed one IPS officer, Mr. Srinivas. He has so far killed about 50 police personnel and civilians.

This recent killing has created a lot of panic in the minds of the people of Karnataka. The Chief Minister of Karnataka has requested for the deployment of para-military forces in these areas. Since the hon. Home Minister is here, I would request him to assure us that he would rush para-military forces as soon as possible, and to institute a CBI enquiry into the links between the politicians and this dreaded smuggler and poacher, who is creating havoc in the forests of the MM Hills where he has already killed about a hundreds of elephants. As I pointed out earlier, he had killed an IFS officer earlier and now a Superintendent of Police, besides about 20 police personnel. In view of this, I would request the hon. Home Minister to deploy para-military forces there as soon as possible. Thank you.

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): Madam, I would like to clarify the position. If I mistake not, what I read in the papers was, the Chief Minister of Karnataka comes to have said "We are not able to manage it and that he was going to ask for some military personnel to be deployed in this area. I do not think he has

asked for any para-military forces. If he were to write to us, certainly, we will consider it sympathetically.

RE: DEMAND FOR MEDICAL AID TO COMBAT CHOLERA EPIDEMIC CAUSING LARGE SCALE DEATHS OF CHILDREN IN BHOPAL, M.P

श्री सुरेश पचौरी (मध्य प्रदेश) :
महोदया, बड़ा मानवीय मामला है। केन्द्रीय सरकार के माध्यम से कुछ योजनाएं मध्य प्रदेश में चल रही हैं, जिसमें एक कोलारा योजना भी है। इस योजना में केन्द्रीय सरकार की तरफ से वित्तीय मदद मिल रही है और इस योजना के तहत भोपाल में पीने का पानी उपलब्ध कराने की बात है।

महोदया भोपाल में प्रदूषित पानी मिल रहा है, जिसकी परिणति यह हुई कि भोपाल में हैजे का प्रकोप फैल गया है और जिसकी वजह से केवल भोपाल में, मैं फोटोग्राफ लाया हूं, नौ बच्चों की मृत्यु हो गई है। मध्य प्रदेश में और भी अन्य स्थान हैं, जहां हैजे, उल्टी और दस्त की वजह से बच्चों की मृत्यु होती जा रही है। मैं आपके माध्यम से केन्द्रीय सरकार से आग्रह करूंगा कि स्वास्थ्य विभाग का डाक्टरों का एक केन्द्रीय दल वहां जाए और वहां जाकर इस बात की जांच करें कि किस वजह से बच्चों की मौतें हो रही हैं, असह्य बच्चों की मौतें हो रही हैं। वहां उनको पर्याप्त दवा वगैरह भी प्रदान की जाये, जिन आवश्यक दवाओं का वहां अभाव है।

महोदया, भोपाल में केवल छह बच्चों का बाई है और 125 से भी ज्यादा बच्चे वहां भर्ती हैं। मैं कल ही हमीदिया अस्पताल में होकर आया हूं, वहां 125 से ज्यादा बच्चे भर्ती हैं, उन्हें आवश्यक दवाएं नहीं मिल पा रही हैं। इसलिए मैं केन्द्रीय सरकार से आग्रह करूंगा कि यहां से ऐसी व्यवस्था हो क्योंकि यह मानवता से जुड़ा हुआ पहलू है। यहां से बच्चों के लिए दवाएं उपलब्ध हो पाए ताकि वहां के बच्चे जो हैजे, उल्टी और दस्त के शिकार हो रहे

[श्री सुरेश पचौरी]

हैं, उनसे उन्हें मुक्ति मिल पाए। महोदया, जो इन्जेक्शन हैजे के लिए लगता है, वह भी अस्पताल में उपलब्ध नहीं है। मैंने वहां डॉक्टरों से जांच की, पता किया तो उन्होंने कहा कि हमारे अस्पताल में यह उपलब्ध नहीं है। मेडिकल-स्टोर पर भी, महोदया, यह ब्लैक में भी नहीं मिल रहा है। इसलिए आवश्यकता इस बात की हो गई है कि केन्द्रीय सरकार यहां से इस बात की पहल करे, केन्द्रीय टीम भेजे और आवश्यक दवाएं वहां उपलब्ध कराए। साथ ही मैं चाहूंगा इस विषय में स्वास्थ्य मंत्री जी अपना वक्तव्य दें।

श्रीमती सत्या बहिन (उत्तर प्रदेश):
मैडम, मैं एसोसिएट कर रही हूँ और चाहती हूँ कि स्वास्थ्य मंत्री जी अपना वक्तव्य दें।

THE LEADER OF THE HOUSE
(SHRI S. B. CHAVAN): Madam, I will bring this to the notice of the Minister of Public Health. If what the hon. Member is saying is correct—that the medicines required are not available in that area—and a special team needs to be sent, I will specially bring it to the notice of the Minister of Public Health and ask him to do the needful.

श्री नारायण प्रसाद गुप्ता (मध्य प्रदेश):
मैडम, ...

उपसभापति : इसी बारे में ? आप कुछ इस बारे में बोल रहे हैं, भोपाल के बारे में बोल रहे हैं, हैजे के बारे में ?

श्री नारायण प्रसाद गुप्ता : जी हां, मैडम। मैडम, काफी विलंब से हमें भी यह समाचार प्राप्त हुए हैं कि मध्य प्रदेश में कुछ बीमारियों से मौतें हुई हैं और कुछ अस्पतालों में लोग पड़े हैं, लेकिन मध्य प्रदेश की सरकार उस पर त्वरित कार्यवाही करने जा रही है। यह जो हैजे की या अन्य कुछ बीमारियाँ शुरू हुई हैं, प्रतिवर्ष बारिश शुरू होने के कुछ दिनों बाद यह बीमारियाँ अकसर फैल जाती हैं। भोपाल में झुग्गी-झोपड़ियों की संख्या एक बहुत बड़ी तादाद में है।...

उपसभापति : अभी इतना आपको एक्सप्लेनेशन देने की कोई आवश्यकता नहीं है। एक मंत्री ने एक समस्या उठाई। अब मदद दे रहे हैं, आप ले लीजिए।

श्री नारायण प्रसाद गुप्ता: मैडम, मैं यह कहना चाहता हूँ कि जो मौतें हुई हैं, उससे हमारी सहानुभूति है। उसमें किसी को एतराज नहीं है। वहां पर कार्यवाही होनी चाहिए, इसमें भी कोई शक नहीं है।

उपसभापति : सेण्ट्रल गवर्नमेंट और दे दे पैसा, ऐसी मांग करिए .. (व्यवधान)

श्री विष्णु कांत शास्त्री (उत्तर प्रदेश): महोदया, मैं आपके माध्यम से एक बहुत ही संवेदनशील विषय की ओर माननीय गृहमंत्री जी का ध्यान आकृष्ट करना चाहता हूँ। मैं अभी कश्मीर से लौट कर आ रहा हूँ। हमारे माननीय सदस्य श्री माथुर जी ने जो बताया, वहां उससे भी अधिक चिंताजनक, उद्বেग-जनक स्थिति यह है कि अब यह आतंकवाद कश्मीर की घाटी से उतर कर डोडा, किश्तवार, भद्रवाह और दूसरे अंचलों में भी फैल रहा है। अभी 14 और 15 अगस्त को भद्रवाह में गोलियाँ चलीं। यह खबरों में भी छपा है कि हमारे दो जवानों को वहां हत्या हुई, लेकिन बताया यह जाता है कि पांच से अधिक लोग वहां मरे हैं और सारी रात भद्रवाह में गोलियाँ चलती रही हैं। मैं माननीय गृहमंत्री जी से जानना चाहूंगा कि वास्तविक वस्तुस्थिति क्या है ?

दूसरा, महोदया, एक बहुत ही मानवीय स्थिति की ओर मैं माननीय गृहमंत्री जी का ध्यान आपके माध्यम से आकृष्ट करना चाहता हूँ दो साल से ज्यादा समय से जम्मू में आए हुए जो कश्मीर के हिन्दू शरणार्थी हैं, उनकी अत्यन्त दयनीय दशा वहां के रिलीफ कैंम्पों में है। दो दिन से वहां पानी बरस रहा है। मैंने जाकर देखा कि तमाम शरणार्थियों के जितने शिविर हैं, सब चू रहे हैं। जो अभी नए मकान

बनाए हैं शरणाथियों के लिए एक-एक कमरे के, वे सारे के सारे कमरे चू रहे हैं। मैं माननीय गृह मंत्री जी से यह निवेदन करना चाहूंगा . . .

उपसभापति : नहीं, नहीं। बम हो हो गया।
I have to take up the business. ...
(Interruptions).

श्री विष्णु कान्त शास्त्री : वहां यह बताया गया कि तीन महीने से शरणाथियों को कुछ राहत नहीं मिली है।
. . . (Interruptions)

THE DEPUTY CHAIRMAN: We are not taking up special mentions, now, please.

श्री विष्णु कान्त शास्त्री : शरणाथियों की राहत के लिए माननीय गृह मंत्री जी विशेष ध्यान दें। तीन महीने से उनकी सब राहत बंद है, उनको राशन भी नहीं मिल पा रहा है और यह भी बताया गया है कि राहत एजेंसियों के जो अधिकारी हैं, उन्होंने अत्यंत भ्रष्टाचार करके वहां के शरणाथियों के ऊपर अत्यंत अत्याचार किए हैं। आपके माध्यम से मैं माननीय गृह मंत्री जी का ध्यान इस अत्यंत मानवीय संवेदनशील समस्या की ओर आकृष्ट कर रहा हूँ और मैं समझता हूँ कि वे अक्षय तुरंत कोई जरूरी कदम उठाकर इस समस्या का समाधान करेंगे

उपसभापति : माननीय गृह मंत्री जी और लीडर आफ दि हाउस इस पर जरूर ध्यान देंगे। जो भी लोग कश्मीर से आए हैं, वे किसी भी धर्म या समुदाय से हों—हिन्दू हों, मुसलमान हों, क्रिश्चियन हों, हरिजन हों, बेकवर्ड हों, कोई भी हों—वे अगर तकलीफ में हैं तो उनकी तकलीफ का आप समाधान करिए।
Now I want to take the House into confidence कि बिजनेस एडवाइजरी कमेटी ने यह निर्णय लिया था कि लंच अवर नहीं होगा, लंच जरूर मمبر ले सकते हैं,

और क्योंकि बिजनेस बहुत ज्यादा है, इसलिए स्पेशल मेंशन 4.00 बजे ले लेंगे और अभी तुरंत ही हम जो हमारा लेजिस्लेटिव बिजनेस है, वह शुरू कर देंगे।

I take the House into confidence and start...

SHRI MENTAY PADMANABHAM
(Andhra Pradesh): Madam, just a minute.

THE DEPUTY CHAIRMAN: No, no. That is the decision taken.

SHRI MENTAY PADMANABHAM:
Ho, no. Are you taking up special mentions?

THE DEPUTY CHAIRMAN: I am taking up the Foreign Exchange Conservation (Travel) Tax Abolition Bill, 1992.

SHRI MENTAY PADMANABHAM:
Just now you said that you were taking up special mentions.

THE DEPUTY CHAIRMAN: No, I didn't. I said _____

SHRI MENTAY PADMANABHAM:
Before we walked out, you said that.

DR. YELAMANCHILI SIVAJI
(Andhra Pradesh): Special mentions were called for.

THE DEPUTY CHAIRMAN: No. You go back to your seat first. I want to tell you one thing. If you want to argue over everything, you are most welcome to do so. But the matter is....

SHRI MENTAY PADMANABHAM:
You kindly...

THE DEPUTY CHAIRMAN: Please, Just a minute.

SHRI MENTAY PADMANABHAM:
You kindly take up special mentions now.

THE DEPUTY CHAIRMAN: Just a minute.

SHRI MENTAY PADMANABHAM:
We can finish special mentions by lunch.

THE DEPUTY CHAIRMAN: There is no lunch. I mean there is no lunch hour.

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): Madam, we are prepared to forgo lunch. But don't postpone special mentions.

**उपसभापति : एक मिनट देंटिए ।
.. (अवधान) ..**

SHRI MENTAY PADMANABHAM: By 1-30 we can finish special mentions.

SHRIMATI RENUKA CHOWDHURY: All the time we are accommodating the Government.

THE DEPUTY CHAIRMAN: No, you are not. That is the tragedy, please.

SHRIMATI RENUKA CHOWDHURY: It is a privilege of Members. I should be allowed to say what I want to say.

SHRI MENTAY PADMANABHAM: Madam,

**उपसभापति : एक मिनट देंटिए ।
.. (अवधान) .. जरा बैठ जाइए ।**

You as the leader of a political party, were a party to the decision taken in the Business Advisory Committee. I am also requesting you in the House. There is a lot of business. We have to finish this. Special mentions, nobody is denying, but we are taking them up at four o'clock. You were not there when your special mention was called many times.

SHRI MENTAY PADMANABHAM: I am not saying anything against what decision has been taken by the Business Advisory Committee. My request is, you take up special mentions now. Afterwards we can take up the legislative business. If you take up special mentions at four o'clock, only you will remain here and the men who will make special mentions will be here. Nobody else will be available here.

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): That should

not happen with the Bill _____ (Interruptions).

SHRI MENTAY PADMANABHAM: That is easier for you. Anyway, your Bill will be passed. That is easier for you. That is easier for the Government also, Madam.

THE DEPUTY CHAIRMAN: No. ... (Interruptions).

SHRI MENTAY PADMANABHAM: That is what happened,

THE DEPUTY CHAIRMAN: I want to explain to hon. Member...

ठाकुर साहब, एक मिनट... (अवधान)...

SHRI MENTAY PADMANABHAM: I am not questioning what has taken place in the Business Advisory Committee.

THE DEPUTY CHAIRMAN: Just a minute. Let me explain. We run this House in co-operation with all Members, not by overruling anybody. But the thing is that the primary job of Parliament is also to pass legislations.

SHRI MENTAY PADMANABHAM: We will.

THE DEPUTY CHAIRMAN: We have not done it for all these days, and today also we spent so much time on a business which was not Government business but which was Private Members' business. I request Members to comply with the request of the Chair at least today. Let us finish at least one Bill and then have special mentions. It is for only one hour. We will finish it by two o'clock, and you can have special mentions at two o'clock. Agreed?

SHRI MENTAY PADMANABHAM: You had mentioned "four o'clock."

THE DEPUTY CHAIRMAN: Today we are having a compromise.

SHRIMATI RENUKA CHOWDHURY: When shall we have special mentions Madam?

THE DEPUTY CHAIRMAN: As soon as we finish the Foreign Exchange Conservation (Travel) Tax Abolition Bill, 1992, we will take up special mentions. (Meanwhile you go and have four food and come back.

DR. YELAMANCHILI SIVAJI: Complete the Bill early.

THE DEPUTY CHAIRMAN: One hour, one hour only. . . (*Interruptions*). Yes, we will pass the second Bill also. We will pass the second Bill, the third Bill, everything today. Till everything is not over, we will not leave.

SHRI GURUDAS DAS GUPTA (West Bengal): What is the Bill you are taking up?

THE DEPUTY CHAIRMAN: Have I to repeat again? Why were you not listening? I am not going to repeat. (Now, we take up the Foreign Exchange Conservation (Travel) Tax Abolition, Bill', 1992. Shri Rameshwar Thakur.

THE FOREIGN EXCHANGE CONSERVATION (TRAVEL) TAX ABOLITION, BILL, 1992.

THE MINISTER OF STATE IN THE, MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): Madam, I move:

That the Bill further to amend the Finance Act, 1987, as passed by the Lok Sabha, be taken into consideration.

With a view to conserve foreign exchange and discourage foreign travel, the Foreign Exchange Conservation (Travel) Tax at the rate of 15 per cent was introduced through the Finance Act, 1987 and it came into force with effect from the 15 October 1987. The Tax was applicable to foreign exchange releases for all types of travel abroad except travel in connection with medical treatment, higher studies and pilgrimages.

Government have been receiving representations from time to time for the abolition/exemption from the said Tax in respect of foreign exchange releases for travel abroad under various Scheme like Returning Indians Foreign Exchange Entitlement Scheme, Foreign Travel Scheme as also foreign visits for export promotion etc. With the introduction of the Liberalised Exchange Rate Management System/partial convertibility of Indian Rupee, the foreign exchange for travel abroad is now required to be obtained at the market rate. The levy of 15 per cent tax on foreign exchange, obtained at market rate makes the effective cost of the foreign exchange so obtained quite high.

It was, therefore, considered necessary in the general public interest and in line with the new economic policies of the Government to abolish the levy of 15 per cent on foreign exchange releases for all types of travel with effect from 1 June 1992. As the Parliament was not in Session, the President promulgated the Foreign Exchange Conservation (Travel) Tax Abolition Ordinance 1992. Now the Foreign Exchange Conservations (Travel) Tax Abolition Bill 1992 is to replace the said Ordinance

Madam, The Foreign Exchange Conservation (Travel) Tax Abolition Bill 1992 has already been considered and passed by the Lok Sabha.

[THE VICE-CHAIRMAN (SHRI M. A. BABY) in the chair]

Sir, I now move that the Foreign Exchange Conservation (Travel) Tax Bill 1992 may please be taken up for consideration by the august House.

The question was proposed.

THE VICE-CHAIRMAN (SHRI M. A. BABY): Mathur Sahib, are you speaking on this?

SHRI JAGDISH PRASAD MATHUR (Uttar Pradesh): On the first one?